

IN THE HIGH COURT OF JUDICATURE AT PATNA

Criminal Writ Jurisdiction Case No.240 of 2022

Arising Out of PS. Case No.-2 Year-2021 Thana- VIGILANCE District- Patna

Rajendra Prasad @ Dr. Rajendra Prasad,

... ... Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Bihar, Patna. Bihar
2. The Principal Secretary of the Honble Governor, Bihar, patna. Bihar
3. The State of Bihar through Additional Cheif Secretary , Home Police Deptt. Govt. of Bihar, Patna. Bihar
4. The Additional Chief Secretary, Vigilance Deptt., Govt. of Bihar. Bihar
5. The Director General of Police, Special Vigilance Unit , Daroga Prasad Rai Path, Patna, Bihar. Bihar
6. The Additional Director General of Police, Special Vigilance Unit Daroga parsad Rai Path, Road, Patna, Bihar
7. The Superintendent of Police, Special Vigilance Unit, Patna. Bihar
8. The Investigation officer Cum Dy. S.P.Special Vigilance Unit, Patna. Bihar

... ... Respondent/s

with

CRIMINAL MISCELLANEOUS No. 8186 of 2022

Arising Out of PS. Case No.-2 Year-2021 Thana- VIGILANCE District- Patna

Rajendra Prasad @ Dr. Rajendra Prasad,

... ... Petitioner/s

Versus



The Vigilance Investigation Bureau, Bihar, Patna Bihar

... ... Opposite Party/s

Appearance :

(In Criminal Writ Jurisdiction Case No. 240 of 2022)

For the Petitioner/s : Mr. Jitendra Singh, Sr. Adv.

Mr. Ranjeet Kumar, Adv.

Mr. Yogesh Kumar, Adv.

Mr. Ayush Kumar, Adv.

For the Vigilance : Mr. Rana Vikram Singh, Adv.

(In CRIMINAL MISCELLANEOUS No. 8186 of 2022)

For the Petitioner/s : Mr. Jitendra Singh, Sr. Adv.

Mr. Ranjeet Kumar, Adv.

Mr. Yogesh Kumar, Adv.

Mr. Ayush Kumar, Adv.

Ms. Ranjeeta Singh, Adv.

For the Vigilance : Mr. Rana Vikram Singh, Adv.

For the State : Mr. Mohammad Sufyan, APP

CORAM: HONOURABLE MR. JUSTICE ASHUTOSH KUMAR

ORAL ORDER

3 27-04-2022 The learned counsel for the parties are present.

The Special Vigilance Unit has filed counter affidavit in Cr.W.J.C. No. 8186 of 2022.

Mr. Rana Vikram Singh, the learned Spl. P.P. for the Special Vigilance Unit seeks a week's time to put in his response in Cr.W.J.C. 240 of 2022.

Let counter affidavit in the aforesaid matter be filed positively by the next date.



The learned Spl. P.P. for the Special Vigilance Unit shall serve a copy of the counter affidavit to counsel for the petitioner in advance so that in case it is deemed necessary to rejoin, that can also be done on or before the next date.

Let these cases be listed on 09th of May, 2022.

The petitioner has been given *interim* protection by the Apex Court for a period of three weeks, which has expired on 26th of April, 2022.

Till the next date of hearing of these cases, no coercive action shall be taken against the petitioner.

(Ashutosh Kumar, J)

Praveen-II/-

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